quoted. If a highly secret document is quoted in this way, we should not take it lightly. Personelly, I also agree with all of you that this is a serious lapse on the part of some o fficer.

Then I think we should be grateful to Shri Nath Pai for having raised this matter. Leaving a side the technicol and procedural aspect, one thing goes to his credit that he has high-lighted a very very important subject in this House. As I said the other day, many things come out of the party executive committee meeting or out of the Cabinet, they appear in the newspapers and become the subject matter of privilege and subject matter of discussion in this House. Now, if this prectice gose on, if secret discuments also start being quoted In the books, out of what motive I cannot say, but the motive does not seem to be good...

SHRI BAL RAJ MADHOK : The motive is sinister

MR SPEAKER : There are two sides to the question, Should we wait for the inquiry? We have had enough ol discussion today. The House had an opportunity to express its views quite clearly. After this discussion today we should wait for some .imc and see what result come out of it, Then I promsse a discussien in this House. This must be discussed. On the question weether it should be *sn camera*, as proposed, or openly, I think all our discussions should be thrown open to the public. Why should we discuss a matter which concerns the whole nation *in camera* ? The word 'promise' had just slipped out of my mind. But if you will at that time make a demand for a di!cussion I should have no objection to it.

SHRI NATH PAI : Apart from the privilege motion, along with it I have given a substantive motion.

MR. SPEAKER : I think we should wait till the report comes. I thank you all. Every day we adjourn late. Now, at what time do you want to meet ?

SHRI NATH PAI : 3 O' Clock,

MR SPEAKER : All right, we will meet at 3 O Clock.

13.42 hours

The Lok Sabha adjourned for Lunch till Fifteen of the Clock.

The Lok Sabha re-assembled after Lunch at three minutes past Fifteen of the Clock.

[SHRIMATI SUSHILA ROHATGI *in the Chair*]

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMETARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): Sir, with yourpermission, I may inform the House that the Government propose to bring forward the Agricultural Refinance Corporation (Amandment) Bill, 1970, as passad by Rajya Sabha, for consideration and passing, tomorrow, immedately after the disposal of the Motions for modifibation of Nationalised Banks (Management and Miscellaneous Provisions) Scheme. The Government business for tomorrow will therefore, be as under :

1. Further consideration of the Motions relating to the modification of Nationalised Banks (Management and Miscellaneous provisions) Scheme.
2. Consideration and passing of the Agricultural Reference Corporation (Amendment) Bill, 1970, as passed by Rajya Sabha.
3. Motion for reference of the Code of Criminal Procedure Bill, 1970, to a joint Committee.
4. Discussion on the Fourth Five Year Plan.
5. Dfscussion at 6.00 P. M. on rehabilitation of the East Pakistan refugees.

I would also request you kindly to permit the Members to send amendment to the

[Shri Raghu Ramaiah]

Agricultural Refinance Corporation Bill by 5.00 P. M. today.

I would also request that the motion for reference of the Code of Criminal Procedure Bill to a joint Committee be adopted without discussion.

MR. CHAIRMAN : I believe, the Speaker has already agreed to grant time up to 5 P. M. today for submission of amendments.

SHRI S. M. BANERJEE (Kanpur) : I would like to submit to you that yesrerday many Members, rather all Members. of this House requested the Prime Minister to make a statement on the Supreme Court judgment on privy purses. Now the session is not going to be extended. As we know, the House is going to adjourn *sine die* on the 18th of this month, that is, the day after. The Supreme Court judgment is out now. The Prime Minister and her colleagues must have gone through it and they must have discussed it. The statement must definitely be made as to when the Bill is likely to be introduced, during this session or next session or a special session which will be convened for the purpose. I would request the Minister of Parliamentary Affairs, through you, to convey to the Prime Minister to make the statement before the session ends.

श्री बलराज मधोक (दक्षिण दिल्ली) : इस सम्बन्ध में श्री बनर्जी ने जो कुछ कहा, मैं भी उस का समर्थन करना चाहता हूं। दो बातें इस सदन में बार बार आती है। एक तो यह कि लोक सभा को डिजाल्व किया जाये। हम ने कहा कि इस के बारे में जो भी निर्णय हो उस का हाउस में अनाउंसमेंट होना चाहिए और यदि कोई स्पेशल सेशन होना है इस विषय में, तो उस का अनाउंसमेंट भी इसी सेशन में होना चाहिए। अभी दो दिन बाकी हैं। मैं नहीं कहता कि आज ही मंत्री महोदय बयान दें, कल दें, परसों दें, परन्तु इसी सेशन में ही बतलायें कि उन का क्या प्रोग्राम है। इस के बारे में उन का क्या निश्चित मत है। क्या उन्होंने तय किया है इस के बारे में वह सदन को विश्वास में लें।

श्री शिव चन्द्र झा (मधुबनी) : हम लोगों ने पहले भी यह बात उठाई थी कि चौथी पंचवर्षीय योजना पर बहस होनी चाहिए। पन्द्रह घण्टे इस के लिए रक्खे गये थे। लेकिन आज मंत्री महोदय ने जो कुछ बयान दिया उस से साबित होता है कि इस सत्र में उस पर बहस नहीं हो पायेगी। इस का अन्देशा हम को पहले से भी था। लेकिन चूंकि चौथी पंच वर्षीय योजना बहुत अहम योजना है, जैसा कि हम सब लोग जानते हैं, मेरा आग्रह है कि आप स्पीकर साहब से और सरकार से कहें कि अगर एक दो दिन इस सत्र को बढ़ाना भी पड़े तो उस को बढ़ाया जाये और उस पर पूरी बहस हो।

दूसरी बात यह है कि प्रीवी पर्सेज के खात्मे के बारे में जो सुप्रीम कोर्ट का फैसला हुआ है उस से हिन्दुस्तान की जनता बहुत नाराज है। हिन्दुस्तान की 55 करोड़ जनता चाहती है कि प्रीवी पर्सेज का खात्मा हो। इस लिये हम लोग जानना चाहते हैं कि सरकार इस पर कोई बयान देगी या नहीं कि वह क्या करने जा रही है इस सत्र में, स्पेशल सेशन में या आगामी सेशन में। कम से कम इस की सूचना हम को मिलनी चाहिये।

तीसरी बात यह है कि यह बहुत अनसाइंटिफिक तरीका हो गया है विचार करने का कि लोक सभा को डिजाल्व कर दिया जाये। लेकिन यदि सरकार ऐसा करा रही है तो उस की भी जानकारी सत्र के आखीर तक हम को मिल जानी चाहिए।

SHRI DHIRESWAR KALITA (Gauhati): While agreeing to what has been said by my comrade Mr. Banerjee, I want to submit one thing and that is regarding the strike

by pilots and other staff. Of both Air India and Indian Airlines. Today, it has come in papers that the staff of Air India in Bombay region has gone on strike. From go-slow tactics, it has come to a complete strike. We are losing lakhs of rupees or may be crores of rupees. There have been two statements made by the hon. Minister Dr. Karan Singh. But no tangible results have come out. There are only two days left for this session to be adjourned. I request you to see that during these two days, the House should get a chance to discuss the whole situation arising out of the strike by pilots.

SHRI M. L. SONDHI (New Delhi) : I would like to request the Treasury Benches to kindly look into this matter regarding the aviation situation in our country today. It is a paradox that we have an exhibition on aviation at the time when the aviation is about to be shut down completely in this country. In other words, here is a great distance between what we preach and what we practise.

There is the question of air safety also. The other day, we had a plan accident in New Delhi. The plane could have fallen either on Mr. Chavan's house or the Minister's house or anywhere else. They are continuing to play with the lives of so many people. Of course, I wish Mr. Chavan a very long life. I do not want him to suffer from any such accident. But it may happen.

Another point is this. New Delhi is the capital. The Municipal Committee area is under this Parliament because it does not have any other system of representation. This Parliament is concerned with this area because it is here that Parliament is located. Multi-storeyed, buildings are coming up in this area. There are Acts in other parts of the country like the Maharashtra Act.

MR. CHAIRMAN : Kindly confine yourself.

SHRI M. L. SONDHI : The House, I would urge, should discuss it because there have been grave violations. There have been even cases of corruption and perhaps a CBI inquiry will be necessary. So, this House should be concerned with what happens here where the national capital is located and modern and progressive legislation which has been adopted by Maharashtra should apply here. This is a matter which needs urgent consideration.

I would request Mr. Raghu Ramaiah, who is a person with a modern mind—he is not one of those obscurantists—let him also look into this problem of urbanisation, pollution and modernisation...

MR. CHAIRMAN : Kindly help me.

SHRI M. L. SONDHI : Madam Chairman, you also should lend the weight of your support which will be very valuable and kindly help me and the House.

Thank you very much.

श्री रणधीर सिंह (रोहतक) : प्रिवी पर्स के बारे में जो सुप्रीम कोर्ट ने फैसला दिया है उसका हम एहतराम करते हैं। लेकिन उससे अब्वाम के जजबात को बहुत चोट लगी है। अव्वाम डिमारेलाइज न हों और यह न समझ लें कि सोशलिस्ट पालिशीज को हमने त्याग दिया है, मैं चाहता हूं कि उस बिल को जल्दी से जल्दी और जरूरत हो तो नया सैशन बुला कर, पेश किया जाए और उसको पास किया जाए। इस सैशन को भी आप एक्सटेंड कर सकते हैं लेकिन यह मुझे नजर नही आता है। नया सैशन आप जनवरी में बुला कर इस बिल को पास कर सकते हैं। अव्वाम की हिम्मत बंधी रहे, इस के वास्ते यह जरूरी है कि उस बिल को जल्दी पास किया जाए।

अखबारों में आया कि अर्बन प्रापर्टी पर सीलिंग लगाने की जो बात थी, वह शेल्व हो गई है। हो सकता है कि यह खबर गलत हो। जिस तरह से आपने लैंड रिफार्म किया है, उसी तरह से अर्बन पापर्टी पर सीलिंग भी आप

[श्री रणधीर सिंह]

लगाएं। देहातों में अस्सी परसेंट लोग पूछते हैं कि क्यों ऐसा नहीं किया जा रहा है। मैं चाहता हूं कि इस बारे में एक स्टेटमेंट आए कि इसको शेल्व नहीं किया गया है और यह लगाई जाएगी।

बेचारे दिल्ली पुलिस वालों का झगड़ा बहुत दिनों से चल रहा है। सेंट्रल एम्लायीज का काम तो बनर्जी साहब करवा लेते हैं लेकिन इन्होंने क्या कसूर किया है। मैं चाहता हूं कि हाउस के साइन डाई एडजर्न होने से पहले 17 या 18 तारीख को दिल्ली पुलिस के सिलसिले में लाजिमी तौर पर कोई न कोई स्टेटमेंट इनकी तरफ से आना चाहिए।

MR. CHAIRMAN: Mr. Tenneti Viswanathum, you want to say something.

SHRI TENNETI VISWANATHAM (Visakhapatnam): Not on this, Madam.

SHRI K. NARAYANA RAO (Bobbili): Yesterday, the hon. Prime Minister stated that the Government is committed to the policy of abolition of privy purses and princes' privileges. She has also stated that appropriate constitutional measures will be taken up.

Madam. this is a complicated situation and any hurry is undesirable. There are certain matters which can be brought about by constitutional amendments.

MR. CHAIRMAN: We are not going into the merits of anything.

SHRI K. NARAYANA RAO: What I am driving at is that this matter requires very careful and prolonged consideration.

MR. CHAIRMAN: That you have pointed out. Thank you, Mr. Rao.

SHRI SHIVAJIRAO S. DESHMUKH (Parbhani): During the last session this House discussed inconclusively the motnion on the formation of the Indian Cotton Corporation and during this session we could not find time earlier to continue that a discussion.

SHRI S. M. BANERJEE: We have disposed it off.

SHRI SHIVAJIRAO S. DESHMUKH: Now we are faced with this situation where the Cotton Corporation has been reduced to the position of a handmaid of the Indian Cotton Mills Federation. Our Cotton Mills Federation is creating an artificial scarcity of cotton textiles when they want a higher price for cotton textiles and they create a scarcity of cotton when they want prices of cottan to be pushed down and imports increased. I think that the cotton situation in the light of this should be discussed by the House.

श्री विद्याधर बाजपेयी (अमेठी): सुपीम कोर्ट का फैसला सुनने के बाद और प्राइम मिनिस्टर द्वारा एश्योरेंस देने के बाद कि सरकार प्रिवी पर्सिस के एबालिशन के लिए कमिटिड है, मैं सुझाव रखना चाहता हूं कि आए दिन हम संविधान में जो तरमीमें करते जाते हैं इससे मालूम होता है कि हमारा संविधान डिफेक्टिव है और इसे फिर से लिखा जाना चाहिए। मैं सुझाव देना चाहता हूं कि यह पार्लिमेंट कंस्टिट्युएंट असेम्बली मे बदल जाए और तीन साल के अन्दर नया संविधान बना दिया जाए।

SHRI LOBO PRHABHU (Udipi): I will confine myself to only one minute. The experience of legislation of a controversial kind like the Privy Purses Bill and the Nationalised Banks has been that haste is waste. So, I would suggest to my good friends that let the Prime Minister take her own time to make a statement on the Privy Purses Bill and let it take its own time and they should come with all the statements etc. ready. We do not want haste which is waste.

SHRI S. S. KOTHARI (Mandsaur): There is a real scarcity of cotton in the

country. What actually happens is that Government does what is necessary to import cotton but it imports it little too late. I would suggest that expeditious action should be taken and as much cotton as is necessary should be imported in time so that the mills are not closed and labourers do not suffer. We have to see that there is no scarcity of cloth in the country and that cotton mills are enabled to work.

श्री मोलहू प्रसाद (बांसगांव) : माननीय सदस्यों ने प्रिवी पर्स उन्मूलन के सम्बन्ध में इसी सत्र में विधेयक लाने का जो पुरजोर आग्रह किया है, उसका मैं समर्थन करता हूं। कारण यह है कि प्रिवी पर्स के उन्मूलन विधेयक ने हमारे दल का विशेष सहयोग है।

पिछले सत्र में अस्पृश्यता निवारण अधिनियम को प्रभावी बनाने के लिए विधेयक आने वाला था। तब वह नही आया। यह सत्र समाप्त हो रहा है। मैं चाहता हूं कि उसको लाया जाए और उसको शीघ्र से शीघ्र पारित किया जाए।

श्री रामावतार शास्त्री (पटना) : अगर सरकार के दिमाग में लोक सभा भंग करने का विचार हो तक मैं चाहता हूं कि प्रिवी पर्स पर इसी सत्र में विचार कर लिया जाए और अगर ऐसा विचार न हो तो जितनी जल्दी हो सके उस पर विचार करने के लिए स्पेशल संशन बुलाया जाए।

दिल्ली पुलिस के बारे में विगत बजट अधिवेशन में उस समय के गृह राज्य मंत्री श्री शुक्ल ने आश्वासन दिया था कि बहुत शीघ्र ही सभी सदस्यों के सन्तोष लायक रास्ता निकाल कर, उसका एलान कर दिया जाएगा। उसके बाद बजट संशन फिर आने वाला है। शायद यह लोक सभा भंग भी इस बीच हो जाए। अभी तक उसके बारे में कुछ नहीं कहा गया है।

मैं चाहता हूं कि पुलिस वालों के खिलाफ जितनी भी कार्रवाई की गई है, उन्हें वापिस लेने की घोषणा परसों कर दी जाए।

आप जानते हैं कि बिहार बहुत पिछड़ा हुआ राज्य है। गरीब भी है। उसकी पर कैपिटा आमदनी 299 रुपये औसत है। वहां बराबर अकाल पड़ते रहते हैं। वहां दो सिंचाई योजनायें बहुत महत्वपूर्ण हैं। एक गंडक योजना और दूसरी सोन नदी की कोईल योजना। बिहार राज्य की नदी घाटी योजना के मंत्री अभी कुछ दिन पूर्व दिल्ली आए थे और उन्होंने बिहार के पार्लमेंट मेम्बरों से बात की थी। प्रधान मंत्री से भी प्रतिनिधि मंडल मिला था। मैं चाहता हूं कि आठ करोड़ की जो मांग उसके लिए की जा रही है वह पूरी कर दी जाए ताकि गंडक योजना का जो काम बन्द हो गया है वह पुनः शुरू हो सके। सरकार इसके सम्बन्ध में एक बयान दे कि उसने इस पर विचार किया है या नहीं और किया है तो उसका फैसला क्या है।

MR. CHAIRMAN : The hon. Minister has taken note of the valuable suggestions given by various hon. Members. He has been listening very attentively. I hope he will convey all these to the Prime Minister and to the various Ministers concerned.

15.20 hrs.

MOTIONS *Re*. MODIFICATION OF NATIONALISED BANKS (MANAGEMENT AND MISCELLANEOUS PROVISIONS) SCHEME, 1970

MR. CHAIRMAN : We shall now take up the motions for modifications of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970. Hon. Members who want to move their motions may do so now,